

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 17/RP/2024
in
Petition No. 161/TT/2021**

Subject : Petition for review of order dated 14.3.2024 in Petition No. 161/TT/2021

Date of Hearing : **8.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 12 Ors.

Parties Present : Ms. Poorva Saigal, Advocate, RRVPNL
Shri Shubham Arya, Advocate, RRVPNL
Ms. Pallavi Saigal, Advocate, RRVPNL
Shri Sachin Dubey, Advocate, BRPL & BYPL
Shri Mohit Jain, Advocate, BRPL & BYPL
Ms. Shweta Chaudhary, Advocate, BRPL & BYPL
Ms. Jaya, Advocate, BRPL & BYPL
Ms. Geetu Kalra, RRVPNL

Record of Proceedings

The learned counsel for the Review Petitioner submitted that the present Review Petition had been filed for review of the Commission's order dated 14.3.2024 in Petition No. 161/TT/2021 whereby the Commission allowed tariff in respect of 14 transmission lines out of the total 16 transmission lines for the FY 2019-20. She submitted that the Commission, in the impugned order, took note of the fact that the tariff for two transmission lines, namely, (i) 400 kV D/C Bhilwara-Ajmer Line and (ii) 400 kV D/C Chittorgarh-Bhilwara Line was not allowed as Appeal No. 455 of 2022 was pending against them emanating out the Commission's order dated 15.6.2020 in Petition No. 362/TT/2019 before the Appellate Tribunal for Electricity (APTEL).

2. The learned counsel for the Review Petitioner submitted that the non-consideration of the transmission tariff on the basis of the ARR methodology and the incorrect computation of the depreciation in respect of Asset-13 are errors apparent on the face of the record that are required to be reviewed and modified.

3. The learned counsel for BRPL and BYPL urged the Commission to allow him to file replies both on the maintainability and on the merits of the Review Petition.

4. After hearing the learned counsels for the parties, the Commission directed as under:
- (a) Admit and issue notice to the Respondents; and
 - (b) The Respondents to file their respective replies to the Review Petition within three weeks with a copy to the Review Petitioner, who may file its rejoinder within two weeks thereafter. The Respondents, BRPL, and BYPL to file their respective replies both on maintainability and on the merits of the Review Petition.
5. The Review Petition will be listed for hearing on **24.9.2024**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)